

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.608 of 2010

(Arising out of Order-in-Appeal No.40/HAL/2010 dated 29.04.2010 passed by Commissioner of Central Excise, (Appeal-I), Kolkata.)

M/s. Mittal Technopack Private Limited

(Jalan Industrial Complex, Gate No.3, Lane No.5, Sankharidaha, Domjur, Howrah-711411.)

...Appellant

VERSUS

Commissioner of Central Excise, Haldia

(25, Princep Street, 3rd Floor, Kolkata-700072.)

.....Respondent

APPEARANCE

Shri Vikram Khaitan, Chartered Accountant for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K. CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO 75135/2023

DATE OF HEARING : 2 March 2023
DATE OF DECISION : 2 March 2023

P.K. CHOUDHARY :

When the matter was called, Ld.Counsel, appearing on behalf of the Appellant submits that the dispute in the present Appeal has already been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. He has also filed Form SVLDRS-1, SVLDRS-3 and SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019. Accordingly, the Appeal filed by the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/-

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/-

(RAJEEV TANDON)
MEMBER (TECHNICAL)

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